BEFORE THE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 151 OF 2026

IN THE MATTER OF:
DR. AMIT KUMAR .....APPLICANT

VERSUS

NATIONAL MISSION FOR CLEAN GANGA & ORS.
....RESPONDENTS

INDEX

SLNo.	PARTICULARS	PAGES
1.	Reply Affidavit on Behalf of Respondent No.4, 5 Uttar Pradesh Pollution Control Board	1-2
2.	**ANNEXURE-1** rue copy of the Inspection report	3-12
3.	**ANNEXURE-2** True copy of the letter dated 04.05.2026	13-15
4.	Vakalatnama	16

NEW DELHI
DATED: 12.05.2026

(PRADEEP MISRA & DALEEP DHYANI)
Counsel for U.P. Pollution Control Board
138, New Lawyers Chamber,
Supreme Court of India,
New Delhi-110001
(M.) 9810252518
Email: pradeepmisra@yahoo.com

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

ORIGINAL APPLICATION NO. 151 OF 2026

IN THE MATTER OF:
DR. AMIT KUMAR .....APPLICANT

VERSUS

NATIONAL MISSION FOR CLEAN GANGA & ORS.
....RESPONDENTS

REPLY ON BEHALF OF RESPONDENT NOS. 4 AND 5, U.P. POLLUTION CONTROL BOARD

I, Kunwar Santosh Kumar S/o Late Kunwar Ram aged about 45 years, Asstt. Env. Engineer, U.P. Pollution Control Board, Muzaffarnagar, U.P. do hereby solemnly affirm and declare as under:

1. That I in the abovenoted capacity am well conversant with the facts and record of the present case, hence am competent to swear this affidavit.

2. That the abovenoted matter came up for hearing on 26.02.2026 when this Hon'ble Tribunal has issued notice to Respondents. In pursuance of the said order, the present reply is being filed.

3. That on 07.05.2026, the Regional Office, in coordination with Mr. Kapil Kumar, Secretary of the Gram Panchayat, Development Block Unn, conducted an inspection of the

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
11 MAY 2026

Ahmadgarh Drain. During the inspection, it was observed that the Ahmadgarh drain originates from a pond situated at Ahmadgarh (Kheri Junardar), Bibipur, Jalalabad, and Ashrafpur, and merges into the Katha River at village Pavatikhurd, Tehsil Kairana, District Shamli. True copy of inspection report is being enclosed herewith and marked as **Annexure-1**.

4. That as per information provided by Drainage Division, Shamli (Muzaffarnagar) dated 04.05.2026, the said drain (Nala) is recorded under the name "Ahmadgarh drain". The Ahmadgarh drain is seasonal (Rain-fed) drain, it has a length of 8 kilometers with an average width of 2.75 meter. No sewage is being discharged into this drain from nearby village such as Ahmadgarh, Dabhedi Khurd, Rataund and Pavati Khurd. Further, it is a seasonal river/drain and rainfed stream. True copy of letter dated 04.05.2026 is being enclosed herewith and marked as **Annexure-2**.

The above facts are being placed for kind consideration of this Hon'ble Tribunal.

DEPONENT

VERIFICATION:

I, the abovenamed deponent, do hereby verify that the contents of above affidavit are true to my knowledge derived from official record. No part of the same is false and nothing has been concealed therefrom.

VERIFIED ON THIS THE 11th DAY OF MAY, 2026 AT MUZAFFARNAGAR.

Sworn before me at.....
the deponent.....
is/are identified by Shri.....
I have satisfied myself after examining the
deponent who understood the contents of
the affidavit which has been read out &
explained by me to the deponent.
Oath/Affirmation fee....
NOTARY DISTT. MUZAFFARNAGAR

DEPONENT

Identified by

NOTARY
PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
Reg. No. 7866
GOVT. OF INDIA

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
11 MAY 2026

217

Annexure - 1

Site Inspection Report regarding compliance with the Order dated 26.02.2026 passed by the Hon'ble National Green Tribunal in O.A. No. 151/2026, titled Dr. Amit Kumar vs. National Mission for Clean Ganga & Others.

With reference to the subject matter mentioned above—and in pursuance of the Order dated 26.02.2026 passed by the Hon'ble National Green Tribunal in O.A. No. 151/2026, titled Dr. Amit Kumar vs. National Mission for Clean Ganga & Others—a joint site inspection of the Budhna River/Drain was conducted on 07.05.2026, together with Shri Kapil Kumar, Secretary of the Gram Panchayat, Development Block Un. The inspection report is as follows:

1. In Point No. 4 of the petition filed in O.A. No. 151/2026 (Dr. Amit Kumar vs. National Mission for Clean Ganga & Others), before the *Hon'ble Tribunal, the applicant has stated that the Budhna River originates from the pond situated at Khasra No. 20 in Khedi Junardar, Tehsil Kairana, Shamli, and merges into the Katha River at Village Pawati Khurd, Tehsil Kairana, District Shamli.*

2. During the inspection, it was observed that the Ahmadgarh Drain originates from a pond located in Ahmadgarh (Kheri Junardar, Tehsil Kairana, District Shamli). This drain (nala) flows through Village Ahmadgarh (Khedi Junardar), Bibipur Jalalabad, and Ashrafpur, eventually merging into the Katha River at Village Pawati Khurd, Tehsil Kairana, District Shamli.

3. According to revenue records, the said pond is recorded under Khasra Nos. 20 and 21(a) in Village Khedi Junardar, Pargana Bidoli, Tehsil Kairana.

4. In the revenue records, the said drain is recorded as a "Nala" (drainage channel) under Khasra Nos. 26, 333, 512, 552, 250(M), 19, 16, 43, 165, 162, 195(M), 329, 321, 256(A), 335(A), and 425, situated in the villages of Khedi Junardar, Dabhedi Bujurg, Ratond, Ashrafpur, Bibipur, and Jalalabad, within Pargana Bidoli, Tehsil Kairana, District Shamli.

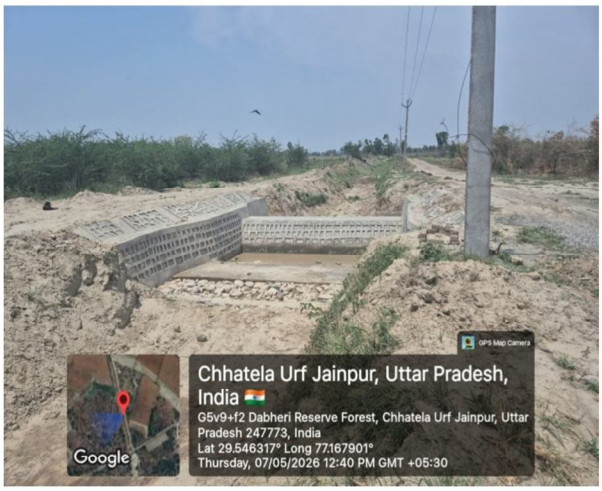
5. According to the information provided by the Drainage (Division), Shamli (Muzaffarnagar), dated 04.05.2026, the said drain (Nala) is recorded under the name "Ahmadgarh Drain," which discharges into the Katha Nala. The Ahmadgarh Drain is a seasonal (rain-fed) drain; it has a length of 08 km and an average width of 2.75 meters. At the departmental level, the drain is cleaned at intervals of three years. The cleaning of the Ahmadgarh Drain was carried out during the year 2024-25 (photocopy enclosed).

6. In the revenue records, it is recorded as the "Budhana River" under Khasra Nos. 182(M), 189(Min), and 358(M), situated in the village of Pawati Khurd, Pargana Bidoli, Tehsil Kairana, District Shamli (Report Attached).

7. During the inspection, it was observed that domestic effluent generated from nearby villages such as Ahmadgarh (Latitude 29.552959, Longitude 77.162047), Dabhedi Khurd (Latitude 29.546317, Longitude 77.167901), Rataund (Latitude 29.521251, Longitude 77.170485), and Pavati Khurd (Latitude 29.512108, Longitude 77.173776) was not being discharged into the Budhana Nala. Furthermore, the Ahmadgarh Nala—a seasonal drain that originates in Village Ahmadgarh—flows through the agricultural fields of the aforementioned four villages and eventually merges into the Katha River at Village Pavati Khurd (Latitude 29.512108, Longitude 77.173776).

8. Photographs taken during the inspection are attached herewith.

JEA JE (AEE)



This report is submitted for your kind perusal and for further necessary action.

(Kapil Kumar)
Secy., Gram Panchayat

(Diwakar Dev Gahlaut)
J.E.A.

(Raja Gupta)
Junior Engineer

(Kunwar Santosh Kumar)
Asst. Env. Engineer

Regional Officer.

07/5/26

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 151/2026 से संबंधित खसरा संख्याओं की राजस्व अभिलेखों में स्थिति।

ग्राम का नाम– खेडी जुनारदार परगना बिडौली तहसील कैराना

क0	वर्तमान खतौनी के अनुसार स्थिति				जोत चकबन्दी आकार पत्र 45 के अनुसार स्थिति		
	खसरा संख्या	क्षेत्रफल	श्रेणी	नौय्यत	क्षेत्रफल	श्रेणी	नौय्यत
1	2	3	4	8	6	7	8
1	20	0.4710	6–1	तालाब	2–6–0	6–1	तालाब
2	21क	0.0920	6–1	तालाब	0–9–0	6–1	तालाब
3	26	0.1260	6–1	नाला	0–12–5	6–1	नाला
4	333	0.7380	6–1	नाला	3–12–0	6–1	नाला
5	332/1, 332/2, 332/3, 332/4, 332/5, 332/6 332/6म	1.4340	6–1	असंक्रमणीय भूमिधर पट्टे (पट्टे निरस्त हो चुके है, परन्तु मा0 उच्च न्यायालय इलाहाबाद में स्थगन आदेश है)	7–0–0	6–1	झील
6	512	0.7480	6–1	नाला	3–13–0	6–1	नाला
7	552	0.0510	6–1	नाला	0–5–0	6–1	नाला

Kapildev
कपिलदेव सीगरा

तहसीलदार कैराना
जिला शामली

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 151/2026 से संबंधित खसरा संख्याओं की राजस्व अभिलेखों में स्थिति।

ग्राम का नाम– दभेडी बुजुर्ग परगना बिडौली तहसील कैराना

क0	वर्तमान खतौनी के अनुसार स्थिति				जोत चकबन्दी आकार पत्र 45 के अनुसार स्थिति		
	खसरा संख्या	क्षेत्रफल	श्रेणी	नौय्यत	क्षेत्रफल	श्रेणी	नौय्यत
1	2	3	4	8	6	7	8
1	250म	0.0510	6–1	नाला	0.0510	6–1	नाला
2	271	0.5330	5–3क	वन विभाग	0.5330	5–3क	वन विभाग

तहसीलदार कैराना
जिला शामली

221

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 151/2026 से संबंधित खसरा संख्याओं की राजस्व अभिलेखों में स्थिति।

ग्राम का नाम– रटौन्द परगना बिडौली तहसील कैराना

क0	वर्तमान खतौनी के अनुसार स्थिति				जोत चकबन्दी आकार पत्र 45 के अनुसार स्थिति		
	खसरा संख्या	क्षेत्रफल	श्रेणी	नौय्यत	क्षेत्रफल	श्रेणी	नौय्यत
1	2	3	4	8	6	7	8
1	26	0.2970	6–1	नाला	1–9–0	6–1	नाला
2	19	0.0720	6–1	नाला	0–7–0	6–1	नाला
3	16	0.0050	6–1	नाला	0–0–10	6–1	नाला
4	43	0.1230	6–1	नाला	0–12–0	6–1	नाला
5	165	0.0920	6–1	नाला	0–9–0	6–1	नाला
6	164	0.1330	1–क	संकमणीय भूमिधर	0–13–0	श्रेणी–2	असंकमणीय भूमिधर
7	163	0.1540	1–क	संकमणीय भूमिधर	0–15–0	5 (ड)	बंजर
8	162	0.2150	6–1	नाला	1–1–0	6–1	नाला
9	195म	0.2530	6–1	नाला	1–4–14	6–1	नाला
10	194	0.2660	6–1	खाली	1–6–0	6–1	खाली
11	193	0.0410	1–क	संकमणीय भूमिधर	0–4–0	श्रेणी–1	संकमणीय भूमिधर
12	191	0.0720	6–1	खाली	0–7–0	6–1	खाली
13	189म	0.0510	6–1	खाली	0–5–0	6–1	खाली
14	185	0.3280	6–1	खाली	1–12–0	6–1	खाली
15	329	0.0310	6–1	नाला	0–3–0	6–1	नाला
16	321	0.1130	6–1	नाला	0–11–0	6–1	नाला
17	514	0.1020	6–1	खाली	0–10–0	6–1	खाली
18	516	0.1020	6–1	खाली	0–10–0	6–1	खाली

तहसीलदार कैराना
जिला शामली

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 151/2026 से संबंधित खसरा संख्याओं की राजस्व अभिलेखों में स्थिति।

ग्राम का नाम– अशरफपुर परगना बिडौली तहसील कैराना

क0	वर्तमान खतौनी के अनुसार स्थिति				जोत चकबन्दी आकार पत्र 45 के अनुसार स्थिति		
	खसरा संख्या	क्षेत्रफल	श्रेणी	नौय्यत	क्षेत्रफल	श्रेणी	नौय्यत
1	2	3	4	8	6	7	8
1	257	0.0250	6–1	खाला	0.0250	6–1	खाला
2	256क	0.0660	6–1	नाला	0.0660	6–1	नाला
3	239	0.0310	1–क	संकमणीय भूमिधर	0.0310	1–क(ख)	असंकमणीय भूमिधर
4	240	0.1640	1–क	संकमणीय भूमिधर	0.1640	1–क(ख)	असंकमणीय भूमिधर
5	241	0.0610	1–क	संकमणीय भूमिधर	0.0610	1–क(क)	संकमणीय भूमिधर
6	335क	0.1950	6–1	खाला	0.1950	6–1	खाला
7	335ख	0.0720	6–1	नाला	0.0720	6–1	नाला
8	334	0.1840	1–क	संकमणीय भूमिधर	0.1840	5–ड	बंजर

तहसीलदार कैराना
जिला शामली

223

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 151/2026 से संबंधित खसरा संख्याओं की राजस्व अभिलेखों में स्थिति।

ग्राम का नाम– बीबीपुर जलालाबाद परगना बिडौली तहसील कैराना

क0	वर्तमान खतौनी के अनुसार स्थिति				जोत चकबन्दी आकार पत्र 45 के अनुसार स्थिति		
	खसरा संख्या	क्षेत्रफल	श्रेणी	नौय्यत	क्षेत्रफल	श्रेणी	नौय्यत
1	2	3	4	8	6	7	8
1	76	0.1840	5–3ख	वन विभाग	0.1840	5–3ख	वन विभाग
2	78	0.1020	5–3ख	वन विभाग	0.1020	5–3ख	वन विभाग

क्षे-नि संग

R.I (CH)

तहसीलदार कैराना
जिला शामली

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 151/2026 से संबंधित खसरा संख्याओं की राजस्व अभिलेखों में स्थिति।

ग्राम का नाम– पावटीखुर्द परगना बिडौली तहसील कैराना

क0	वर्तमान खतौनी के अनुसार स्थिति				जोत चकबन्दी आकार पत्र 45 के अनुसार स्थिति		
	खसरा संख्या	क्षेत्रफल	श्रेणी	नौय्यत	क्षेत्रफल	श्रेणी	नौय्यत
1	2	3	4	8	6	7	8
1	132	0.5940	5–3ख	वन विभाग	0.5940	5–3क	वन विभाग
2	131	0.2150	6–1	काठा नदी	0.2150	6–1	काठा नदी
3	130	0.0820	6–1	काठा नदी	0.0820	6–1	काठा नदी
4	182म	0.0410	6–1	बुढना नदी	0.0410	6–1	बुढना नदी
5	189	0.0410	5–3ड	बंजर	0.0410	5–3ड	बंजर
6	189मि	0.1800	6–1	बुढना नदी	0.1800	6–1	बुढना नदी
7	358म	0.0200	6–1	बुढना नदी	0.0200	6–1	बुढना नदी

Rajeev Verma
लेखपाल-पावटीकलां

शाकिर(ला)

तहसीलदार कैराना
जिला शामली

225

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 151/2026 से संबंधित खसरा संख्याओं की राजस्व अभिलेखों में स्थिति।

ग्राम का नाम– बरनावी परगना व तहसील कैराना

क0	वर्तमान खतौनी के अनुसार स्थिति				जोत चकबन्दी आकार पत्र 45 के अनुसार स्थिति		
	खसरा संख्या	क्षेत्रफल	श्रेणी	नौय्यत	क्षेत्रफल	श्रेणी	नौय्यत
1	2	3	4	8	6	7	8
1	422	0.5020	5–1	नवीन परती	2–9–0	4ख	नवीन परती
2	425	0.4610	6–1	नाला	2–5–0	6–1	नाला

कानूनगो (CJ)

तहसीलदार कैराना
जिला शामली

उप जिलाधिकारी,
कैराना।

महोदय,

कृपया कार्यालय अधिशासी अभियन्ता, ड्रेनेज खण्ड, शामली (मुजफफरनगर) के पत्रांक 528/डीडीएम/एन0जी0टी0 दिनांक 17.04.2026 का सन्दर्भ ग्रहण करने का कष्ट करे। जिसके अन्तर्गत मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या 151/2026 अमित कुमार बनाम नेशनल मिशन फॉर क्लीन गंगा, जिसका सम्बन्ध जनपद शामली की कैराना तहसील में स्थित बुधना नदी, जो काठा नदी की सहायक नदी है में हो रहे अवैध ठोस अपशिष्ट निस्तारण, अशोधित घरेलू उत्प्रवाह तथा 08 किमी0 के निर्धारित दायरें में फैले अतिक्रमण के कारण हो रहे पर्यावरण क्षति से है। राजस्व अभिलेखो के अनुसार बुधना नदी जो तहसील कैराना में प्रवाहित होती दर्शायी गयी है, के संबंध में खण्ड को नदी का उद्गम स्थल, नदी का संगम स्थल एवं नदी किन ग्रामों से होकर प्रवाहित होती है, के संबंध में आख्या चाही गयी है।

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0संख्या 151/2026 अमित कुमार बनाम नेशनल मिशन फॉर क्लीन गंगा व अन्य के वाद पत्र के बिन्दु संख्या 4 में वादी द्वारा कथन किया गया है कि बुधना नदी ग्राम खेडी जुनारदार तहसील कैराना जनपद शामली के खसरा संख्या 20 तालाब से उद्गम होती है व ग्राम बरनावी तहसील कैराना जनपद शामली में काठा नदी में समाहित हो जाती है व बिन्दु संख्या 05 में वादी द्वारा कथन किया गया है कि उदगम से लेकर काठा नदी में मिलने तक बुधना नदी राजस्व ग्राम खेडी जुनारदार के खसरा संख्या 20, 21, 26, 333, 332, 512 व 552 तथा ग्राम दभेडी बुजुर्ग के खसरा संख्या 250म व 271 तथा ग्राम बीबीपुर जलालाबाद के खसरा संख्या 76 व 78 व ग्राम रटौन्द के खसरा संख्या 26, 19, 16, 43, 165, 164, 163, 162, 195म, 194, 193, 191, 189म, 185, 329, 321, 514 व 516 तथा राजस्व ग्राम अशरफपुर के खसरा संख्या 257, 256क, 239, 240, 241, 335क, 335ख व 334 व ग्राम पावटीखुर्द के खसरा संख्या 132, 131, 130, 182म, 189 व 189मि तथा ग्राम बरनावी के खसरा संख्या 442, व 425 में से प्रवाहित होती है।

वाद पत्र में अंकित उक्त खसरा नम्बरान के संबंध में राजस्व अभिलेखों (वर्तमान खतौनी व जोत चकबन्दी आकार पत्र 41, 45) का अवलोकन किया गया। उक्त खसरा संख्याओं की ग्रामवार राजस्व अभिलेखों में स्थिति सूची संलग्न है, जिससे स्पष्ट है कि ग्राम पावटीखुर्द के खसरा संख्या 182म/0.0410 है0, 189मि/0.1800 व 368म/0.0200 है0 कुल 03 किते कुल रकबा 0.2410 है0, राजस्व अभिलेखों में बुढना नदी के नाम दर्ज है।

अभिलेखीय जॉच आख्या सेवा में सादर प्रेषित है।

05/05/2026

तहसीलदार कैराना
जिला शामली

227

Annexure-2

कार्यालय अधिशासी अभियन्ता
ड्रेनेज खण्ड, शामली (मुजफ्फरनगर)

पत्रांक :– 597 /डीडीएम/खोखरी/ दिनांक :– 04/05/2026

विषय :– मा0 राष्ट्रीय हरित अभिकरण में योजित ओ0ए0 संख्या 151/2026 अमित कुमार बनाम राष्ट्रीय स्वच्छ गंगा मिशन व अन्य में पारित आदेश दिनांक 26.02.2026 के अनुपालन के सम्बन्ध में।

सन्दर्भः– आपका पत्रांक–131/ओ0ए0–151/अमित कुमार/शामली/दि0 28.04.2026

कार्यालय क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, शामली/मुजफ्फरनगर।

कृपया उपरोक्त विषयक सन्दर्भित पत्र मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–151/2026 अमित कुमार बनाम राष्ट्रीय स्वच्छ गंगा मिशन व अन्य में पारित आदेश दिनांक 26.02.2026 का अवलोकन करने का कष्ट करें, जिसमें मा0 राष्ट्रीय हरित अभिकरण के सुसंगत अंशों, जनपद शामली की तहसील कैराना में स्थित बुधना नदी, जो काठा नदी की सहायक नदी है, में हो रहे अवैध ठोस अपशिष्ट निस्तारण, अशोधित घरेलू उत्प्रवाह तथा 08 कि0मी0 के निर्धारित दायरे में फैले अतिक्रमण के कारण हो रहे पर्यावरणीय क्षति से है।

".....1. In this original application (OA), application has taken the plea that the Budhna river is in Tehsil Kairana of District Shamli, Uttar Pardesh and it is an 08km long rain-fed tributary of Katha river. Further, plea of the applicant is that Katha river is a tributary of river Yamuna which itself is a tributary of river Ganga.

".....2. Grievance of the applicant is that Budhna river is facing environmental damage due to illegal solid waste dumping, discharge of untreated domestic sewage and widespread encroachment along its defined 8km course.

3. The applicant further alleges that illegal dumping and encroachments have resulted in the drying up of the river and State authorities have failed to discharge their statutory duty to protect this river.

4. The applicant appearing virtually has referred to the photographs filed as annexure-1 to show dumping of solid waste in the said river. He has referred to the revenue record at page no. 102 in support of the plea that river originates from a pond and in the mid-way it forms a jheel and ultimately it goes to river Katha. He further submits that respondents are violating the directions contained in para 76 of the order dated 26.07.2024 passed in OA No.613/2022.

8. List on 13.05.2026

मा0 अधिकरण द्वारा परित आदेशों के क्रम में इस खण्ड के अधीनस्थ अधिकारी द्वारा स्थलीय निरीक्षण किया गया। राजस्व अभिलेखानुसार अवगत कराना है कि सिंचाई एंव जल संसाधन विभाग, शामली के नियंत्रणाधीन अहमदगढ ड्रेन(नाला) ग्राम अहमदगढ, (खेडी जुनारदार) में स्थित तालाब से निकल रही है, जोकि गाटा सं0 20, 21क, 46, 48 राजस्व अभिलेखों में तालाब के नाम दर्ज है व गाटा संख्या 26, 333, 512 व 552 में अहमदगढ ड्रेन मौके पर स्थित है तथा राजस्व अभिलेखों में नाले के नाम से दर्ज है। ग्राम बीबीपुर जलालाबाद की गाटा संख्या 78 में अहमदगढ ड्रेन मौके पर स्थित है, परन्तु वन विभाग के नाम दर्ज है। ग्राम रातौन्ध में गाटा संख्या 16,19,26,43,162,165,195म,321 व 329 राजस्व अभिलेखों में नाले के नाम दर्ज है व मौके पर भी अहमदगढ ड्रेन उक्त गाटा संख्याओं में स्थित है। अहमदगढ ड्रेन चार ग्रामों से होकर प्रवाहित होती है।

ग्राम पावटी खुर्द में उक्त ड्रेन काठानाला में गिर रही है, उक्त ग्राम में कोई भी गाटा संख्या नाले के नाम दर्ज नहीं है परन्तु गाटा संख्या 182म, 189म व 358म बुढ्ना नदी के नाम से राजस्व अभिलेखों में दर्ज है।

यहां यह भी अवगत कराना है कि अहमदगढ ड्रेन एक बरसाती ड्रेन है। ड्रेन की लम्बाई 8.00 कि0मी0 है तथा औसत चौडाई लगभग 2.75 मी0 है। विभागीय स्तर पर हर तीन साल के अन्तराल पर ड्रेन की सफाई की जाती है। अहमदगढ ड्रेन कि सफाई भी वर्ष 2024–25 में कराई गयी है।

यह आपको सूचनार्थ एंव आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक–(संलग्न सफाई कार्य के फोटो)

अधिशासी अभियन्ता
ड्रेनेज खण्ड, शामली (मुजफ्फरनगर)

पत्रांक :– /डीडीएम/तदिनांक :

प्रतिलिपि निम्नलिखित को सूचनार्थ एंव आवश्यक कार्यवाहीं हेतु प्रेषित है।

1. जिलाधिकारी, शामली।
2. अधीक्षण अभियन्ता, ड्रेनेज मण्डल,–गाजियाबाद।
3. सहायक अभियन्ता, तृतीय–ड्रेनेज खण्ड, शामली(मुजफ्फरनगर)

अधिशासी अभियन्ता
ड्रेनेज खण्ड, शामली (मुजफ्फरनगर)

अहमदगढ ड्रेन के सफाई कार्य के फोटोग्राफ्स

229

अहमदगढ ड्रेन के सफाई कार्य के फोटोग्राफ्स

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Appeal /OA NO. 151 OF 2026

In re:

DR. AMIT KUMAR

Plaintiff /Appellants/
Petitioner/Complainant

VERSUS

NATIONAL MISSION FOR CLEAN GANGA & ORS

Defendant/Respondent/
Accused

KNOW ALL to whom these present shall come that I/We Anuj Kumar Chaubey the above named Law officer do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above noted case & authorize :-

Mr.Pradeep Misra, Mr. Daleep Dhyani, Advocates,
138, New Lawyers Chamber, Supreme Court of India,
New Delhi, Ph. :011-23070011, Mob. 9810252518, 9811070721

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on my/our behalf.

AND I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

AND I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

AND I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

AND I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I/we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 12 day of 05.2026

Accepted subject to the terms of fees.

(PRADEEP MISRA)(DALEEP DHYANI)
Advocate Advocate (D/435/01)

Client
Anuj Kumar Chaubey
Law Officer-I
U.P. Pollution Control Board
Lucknow

ADVOCATES' WELFARE FUND STAMP ₹25 2607299 BAR COUNCIL OF DELHI DELHI TWENTYFIVE RUPEES